

NATIONAL GREEN TRIBUNAL
Eastern Zone Bench, Finance Centre, 3rd Floor,
New Town, Kolkata - 700161
(Ph. 033-23240094/23240089 Fax: 23240094)

No.01/06/2014/NGT/EZB/Kol/Office Order/376

29-09-2021

Notice

The instant Notice is intended and directed for the purpose of information to all concerned, including the present and prospective litigants as well as those Ld. Advocates who are appearing regularly at this Bench as also those Ld. Advocates who wish to enter their appearance at this Bench in future.

1. It is being observed that e-mails are being received in the earlier designated e-mails, despite giving adequate notice and publicity for communicating through the e-mail which are presently in use, and which forms the mode of official communication.

It is brought to the notice of all concerned that for all filing and listing related queries and/or information, e-mails are to be sent directly to ngtjudicial-kolkata@gov.in and for all purposes other than filing and listing, e-mail shall be sent only to registrarngt-kolkata@gov.in

Any e-mail sent to other e-mail IDs, save and except, what has expressly been stated hereinabove, shall not be considered to be a mode of effective and valid communication to this Bench.

It is hereby reiterated, risking repetition, that National Green Tribunal, Eastern Zone Bench, Kolkata has only two e-mail IDs in operation i.e., registrarngt-kolkata@gov.in (for all category of communications other than e-filing and/or listing) and ngtjudicial-kolkata@gov.in (for e-filing and listing only).

2. It is being frequently noticed that a section of litigants either through their respective Ld. Advocate/s or through their respective authorized

agents/persons are sending PDF (Portable Document Format) attachments of documents, directly through e-mail.

It is brought to the notice of all concerned that all filings in respect of and/or in connection to judicial proceedings, are to be filed through the e-filing module only as available at our official website i.e., www.greentribunal.gov.in and e-mails containing PDF attachments of such documents, which are otherwise eligible for filing through e-filing module of our website, shall not be construed to be a validly filed document and might not be included in the case record unless filed through e-filing module as available at our official website i.e., www.greentribunal.gov.in, and proper court fees, if applicable, being paid.

3. It is also being frequently observed that the litigants either through their Ld. Advocates and/or through authorized agents/persons are resorting to filing certain documents through e-mail prior to the said case being scheduled to be taken up and/or even during the process when the hearing of such matter is in progress at the court room.

The litigants as well as their representing Ld. Advocates and/or authorized agents/persons are hereby directed that filing of all documents pertaining to judicial cases, required to be filed through e-filing module at our official website www.greentribunal.gov.in and shall be filed within 12 noon of the preceeding working date/day on which such case has been listed for hearing.

An illustration is given below for effective understanding of the directions as stated above:-

"In case, a particular case is scheduled to be heard on Monday of a particular week, the preceeding working day/date for the purpose of filing of any document(s), as regards fixed for hearing on Monday, shall be 12 noon of the Friday of the preceeding week and/or in case such Friday remains holiday, the immediately preceeding last working day/date with the same applicable time i.e., 12 noon on such day/date."

4. Any category of documents which are received as PDF attachments through e-mail, for which court fees are liable to be paid, such document(s) shall not be included in the case record unless the same is filed through e-filing module at our official website www.greentribunal.gov.in, and the applicable court fees/printing or coping are paid.
5. In case of any difficulty as regards filing, e-mails shall be sent simultaneously to our two official e-mail IDs i.e., registrarngt-kolkata@govt.in and ngtjudicial-kolkata@govt.in
6. Please be informed that all affidavits, rejoinders, documents etc. filed either in scanned PDF mode or in hard copies, must be accompanied by an affidavit of service/service report under affidavit (scanned copies to be filed through e-filing module only) and unless such affidavit of service is filed, in the mode prescribed above, accompanying such affidavits, rejoinders, documents etc. irrespective of nomenclature, the same may not be tagged with the official record on account of deficiency in the process of service.

This direction is '**NOT APPLICABLE**' only in respect of such a case under the nomenclature '**For Admission**'.

The instruction stated above is to be complied with strictly.

7. Please be informed further that in cases or in pursuant to the orders wherein costs have been imposed, compliance of the same is mandatory, in respect of the person liable to pay such cost.

This direction is not applicable wherein the direction for payment of cost, as imposed, has been set aside/quashed by any other forum of a competent jurisdiction.

This is for the information of all concerned and in case of any difficulty and/or clarification, please feel free to contact Shri Rahul Roy, Ld. Deputy Registrar at his Mobile No. 9874554303 as well as

Ms. Komal Jain Yadav, Section Officer at her Mobile No. 9330492135,
National Green Tribunal, Eastern Zone Bench, Kolkata.

This is for the information of all concerned and the same are
hereby directed to be followed/complied with accordingly.

All concerned are directed to act/comply/follow accordingly.

By order

Subhaya Banerjee
(Registrar)

- Copy to:-** 1. Dy. Registrar (Sh. Rahul Roy), NGT, EZB, Kolkata
2. Section Officer (Mrs. Komal Jain Yadav), NGT, EZB, Kolkata
3. Notice Board,
4. Concerned file,
5. Guard file,
6. Judicial Section,
7. For uploading in the NGT Website.

Registrar
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA